(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI (NIHAR RANJAN LASKAR): (a) and (b). One of the suggestions for facilitating holding of elections by March, 1983 discussed in the combined meeting was to set up an authority/tribunal in each Asesmbly constituency in Assam to determine eligibility to citizenship. However, there was no agreement reached in regard to the terms of reference of such an authority/tribunal.

दिल्ली नगर निगम में अनुसूचित जाति अनुसूचित जनजाति के कर्मचारियों के कोटे में कमी

615. श्री त्रिलोक चन्द : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली नगर निगम में अनुसूचित जाति और अनुसूचित जनजाति के अधिकारियों और कर्मचारियों का कोटा अभी तक पूरा नहीं हुआ है ;

(ख) यदि हां, तो इस कमी के क्या कारण हैं और विभिन्न विभागों में किन पदों में यह कमी बनी हुई है ; और

(ग) इस कमी को दूर करने के लिए क्या कार्यवाही की जा रही है ?

गृह मंत्रालय राज्य मंत्री (श्री पी० वेंकटसुब्बय्या) : (क) से (ग). दिल्ली नगर निगम द्वारा इस मंत्रालय को उपलब्ध की गई सूचना के अनुसार जहां तक उनके सामान्य विभाग का संबंध है, "क" "ख" "ग" तथा "घ" श्रेणी में अनुसूचित जातियों और अनुसूचित जनजातियों के लिए आरक्षित सभी रिक्तियां पूरी तरह से नहीं भरी गई हैं। 1981-82 के अन्त में स्थिति इस प्रकार है :—

पद की श्रेणी	रोस्टर के अनुसार कमी अनुसूचित जातियां	अनुसूचित जनजातियां
क	78	52
ख	25	36
ग	355	914
घ	157	202
	615	1204

ग्रुप "ग" और "घ" में अधिकांश रूप से अनुसूचित जनजातियों के लिए आरक्षित पदों में कमी है जिन के लिए उम्मीदवार उपलब्ध नहीं है। इन श्रेणियों में अनुसूचित जातियों के उम्मीदवार के बारे में कमी पदों के लिए भर्ती नियमों के अनुसार अर्हता प्राप्त उम्मीदवारों की अनुपलब्धता के कारण हैं। कुछ श्रेणियों की भर्ती संघ लोक सेवा आयोग तथा कर्मचारी चयन आयोग द्वारा की जाती है। पदोन्नति के पदों में कोटा तथा बकाया रिक्तियों को भरने का हर प्रयास किया जाता है। दिल्ली नगर निगम को अनुसूचित जाति और अनुसूचित जनजाति के लिए आरक्षित कोटे को भरने के लिए विशेष भर्ती अभियान चलाने पर विचार करने की सलाह दी गई है।

Legislation on disrespect to National Flag and Emblem

616. DR. VASANT KUMAR PANDIT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the growing number of cases of disrespect to the National Flag and Emblem sometimes done through ignorance and many times due to uagrant disregard of the Flag Code;

(b) whether Government are aware that even officials are ignorant of the provisions of the Flag Code and the Emblem and names (Prevention of Improper Use) Act;

(c) whether Government propose to enact a comprehensive legislation for this purpose; and

(d) if not, what other plans have been drawn to educate the people and officials in this regard through public media, press or planned propaganda for public awareness?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (d). Reports about disrespect to National Flag as and when received from various quarters are got investigated and action is taken under the provisions of the Prevention of Insults to National Honour Act, 1971. Similarly, the use of National Flag or any colourable imitation thereof or the National Emblem for the purpose of any trade, business, calling or profession or in the title of any patent of any trade mark or design without the prior permission of the Central Government is an offence under the Emblems and Names (Prevention of Improper Use) Act, 1950.

Further, the Government have issued instructions for the correct usage and display of National Flag and also correct usage of the National Emblem. These instructions have been given wide publicity.

Setting up of H.M.T. sponsored Watch Assembly Units

617. DR. VASANT KUMAR PANDIT: Will the Ministry of INDUSTRY be pleased to state:

(a) the State-wise number of H.M.T.-assisted watch assembly units as on 30 June, 1982, and their locations;

(b) whether H.M.T. had sponsored a scheme to set up I.T.I. Units in backward areas in the country to train technicians and also aid and establish watch-parts manufacturing units, details thereof; and

(c) if so, how many such units would be set up in backward areas of M.P. State and the locations thereof in 1982, 1983 and 1984?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) HMT-assisted watch assembly units are loacted in various States as under:—

S.No.	State	Location
1.	Goa	Maputa
2.	Kerala	Kasargod
3.	Madhya Pradesh	Betul
4.	Maharashtra	Kolhapur
5.	Meghalaya	Shillong
6.	Orissa	Khurda
7.	Punjab	Mohali
8.	Rajasthan	Ajmer
9.	Sikkim	Gangtok
10.	Tamil Nadu	Ooty
11.	Uttar Pradesh	Bhowali
12.	West Bangal	Darjeeling

(b) No Sir,.

(c) Does not arise.

Disfiguring of Roads, Bridges and Public places in Delhi

618. SHRI J. S. PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is fact that roads, bridges and other public places in Delhi are constantly being disfigured by persons engaged in running matrimonial agencies, coaching classes, see hospitals etc. by puting their advertisements;

(b) if so, whether these constitute unauthorised acts on their part; and

(c) if so, the steps Government propose to take to award them stern punishment including a Jail term?